

(b) whether the Ministry proposes to introduce a comprehensive High Courts Act for all High Courts for speedy disposal of cases; and

(c) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) Yes, Sir.

(b) and (c) Government have embarked upon a National Mission for Delivery of Justice and Legal Reforms Towards Timely Delivery of Justice to All". A Blueprint for the Judicial Reforms has been drawn which is available on the web-site of the Department of Justice (www.lawmin.nic.in). The aim is to reduce the pendency of the cases in the court from an average of 15 years at present to an average of 3 years.

Use of scientific techniques in investigation

789. SHRI B.S. GNANADESIKAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court has declared the use of narco-analysis, brain mapping and polygraph tests on suspects without their consent is illegal;

(b) whether the Supreme Court has also rejected the claim of Government that the results obtained from the use of scientific techniques like narco-analysis and brain mapping are handy and helpful for investigating agencies in extraordinary situation; and

(c) if so, the details thereof and Government's reaction in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The information is being collected and the same will be laid on the Table of the House.

Verdict on Bhopal gas tragedy

790. SHRIMATI BRINDA KARAT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government's attention has been drawn to the Bhopal Gas case verdict, which after 25 years awards a sentence of just two years to the culprits, is a travesty of justice that shames India and insults the memory of the thousands killed;